

डा० राम मनोहर लोहिया (फर्रुखाबाद):
अध्यक्ष महोदय, आप से दो बहसों की मांग की गई है एक तो अकाल पर और दूसरी बढ़ते दामों पर अनाज के। अगर यह दोनों बहसों अलग अलग की जायें तो ज्यादा अच्छा होगा।

अध्यक्ष महोदय : यह तो मुश्किल होगा।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, मेरी पूरी बात आप ने नहीं सुनी।

अध्यक्ष महोदय : मैंने सुन लिया। आप ने मांग की है कि दोनों बहसों अलग अलग हों। मैंने अर्ज किया है कि दोनों बहसों एक जगह हो सकती हैं अलग अलग होने की जरूरत नहीं, और मेम्बर साहबान जो उन के अपने अपने ख्यालात हैं दोनों पर जाहिर कर सकते हैं। जब हम वक्त मुकर्रर करेंगे तो उस का लिहाज रख लेंगे।

डा० राम मनोहर लोहिया : यह आप की इच्छा पर है, लेकिन बढ़ते दामों का सवाल तो अनाज मंत्री के जवाब से निकला है ...

अध्यक्ष महोदय : तो मैं मान तो रहा हूँ कि उस पर बहस हो।

डा० राम मनोहर लोहिया : दूसरी बहस सिर्फ़ आध घंटे के लिये भी बढ़ते दामों के ऊपर ही जायेगी तो इस से सुविधा हो जायेगी।

अध्यक्ष महोदय : मैं आध घंटे की बहस का वादा कैसे कर सकता हूँ। आप कोई अलाहदा नोटिस तो दें।

डा० राम मनोहर लोहिया : मैंने खत लिखा है।

अध्यक्ष महोदय : वह मैंने देख लिया है।

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CROSSING OVER TO EAST PAKISTAN OF HOSTILE NAGAS

Mr. Speaker: Calling attention notice by Mr. Nath Pai.

Shrimati Jyotsna Chanda (Cachar): Sir, in the Order Paper, it is printed:

“to call the attention of the Prime Minister to the reported crossing over to East Pakistan of 300 hostile Nagas near Maibong in Karimganj District.”

Karimganj is not a district, firstly. Secondly Maibong is in North Cachar Hills District.... (Interruptions).

Shri Nath Pai (Rajapur): Mr. Speaker, I think, I was called by you to call the attention.

Mr. Speaker: I could not follow what she says.... (Interruptions). Sometimes it goes beyond my control also. Mr. Nath Pai.

Shri Nath Pai: Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

“The reported crossing over to East Pakistan of 300 hostile Nagas near Maibong.”

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): About four months ago, two groups of hostile Nagas, one led by DUSOI and the other by HOITO SEMA, started moving southwards into Manipur. The group led by Dusoi succeeded in reaching Sinjol in the south-west of Manipur from where it crossed into Burma and finally reached Pakistan. A statement regarding this group was made by the Prime Minister in the Lok Sabha on the 17th December, 1963.

2. The movement of the second group under Hoito Sema, which started about the middle of October 1963, was foiled temporarily by the effec-

tive action taken by the Security Forces and the members of the group dispersed. Nothing was heard of this group until the first week of January, 1964 when it appears to have partly re-formed, with a strength of about 150, and proceeded southwards. It was joined by another party of 150, part of the same group under Hoito Sema, north of the Kohima-Manipur boundary and the combined group of 300 proceeded into Manipur.

3. Information indicates that this group under Hoito Sema is also making for East Pakistan with the object, it is suspected, of receiving the arms reported to have arrived in East Pakistan.

4. The Security Forces are alive to the situation. The group was last reported in Manipur. No information is available to confirm that the group has crossed into East Pakistan.

Shri Nath Pai: The Minister has admitted that the Government is in possession of information that this group has been on the move with the obvious intention of crossing into Pakistan. Last time when we raised this matter, the Prime Minister told us that the Naga hostiles crossed into Pakistan because things were becoming hot in Assam. Does it not reflect on the very sad state of security arrangement in Assam, on the border that large hordes of hostiles whose movements are known to the Government could not be prevented? If hostile elements can cross from this side into Pakistan or Burma, does it not mean that the state of frontier defences is so poor that anybody can cross from across also and will?

Shri Dinesh Singh: It is a long statement . . .

Mr. Speaker: It is not in the form of a question, I agree.

Shri Dinesh Singh: If the hon. Member had looked through the statement placed here on the 17th December, he will find that all these arrangements were dealt with by the

Prime Minister in detail. The point is that it was mentioned then that we felt that this earlier group which had gone there had collected some arms from Pakistan. It was likely that this group had the same intention of going there to collect arms. The Prime Minister had also mentioned that about the difficulty of the terrain there, that while we may have an idea where this group is moving and also may be effectively able to check it from time to time because of the terrain and the jungle there it is possible for them to break up and re-form again at different places by moving into smaller groups. This is what is happening. We are aware of its general whereabouts and we take every precaution to see that it does not move. But even then there are chances of breaking up and re-forming.

Shri Hari Vishnu Kamath (Hoshangabad): Considering the frequent—by now almost tiresome recurrence—of such incidents of hostile Nagas moving to and from Pakistan to obtain arms for their activities in India, is the House to understand that the Government, in collaboration with the Government of Nagaland, is unable or unwilling to deal effectively with this problem?

Shri Dinesh Singh: It is neither unwilling nor unable to do it. In fact, it has been able to check this movement all this time.

Shri Hari Vishnu Kamath: We could not hear. May I request you to ask him to repeat it?

Mr. Speaker: He has not followed the answer.

Shri Dinesh Singh: I am sorry. I said that we were neither unwilling nor unable. We are quite willing and we have been able to check that movement so far.

Shri Hari Vishnu Kamath: Not much.

Shri N. R. Laskar (Karimganj): It has been reported that the Naga hos-

[Shri N. R. Laskar]

tiles are moving about in the plains in North Cachar hills. Previously they followed this very track to pass over to Pakistan. May I know whether security measures have been taken so that they cannot pass over to Pakistan this time and follow the same tracks?

Shri Dinesh Singh: We are taking security measures, but as I mentioned, there is the difficulty, and we cannot say that they will not pass over.

Shri Nath Pai: We are not satisfied. Are you satisfied?

Mr. Speaker: If I am not, I cannot do anything.

No. G.S.R. 239 dated the 15th February, 1964. [Placed in Library. See No. LT-2388/64.]

NOTIFICATION UNDER AIRCRAFT ACT

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): Sir, I beg to lay on the Table a copy of the Indian Aircraft (Sixth Amendment) Rules, 1963, published in Notification No. G.S.R. 1966 dated the 28th December, 1963, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-2389/64].

12.18 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

12.17 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy each of the following Orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1964 published in Notification No. G. S. R. 215 dated the 10th February, 1964.
- (ii) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 216 dated the 10th February, 1964.
- (iii) The Delhi Roller Flour Mills Wheat Products (Price Control) Order, 1964 published in Notification No. G.S.R. 238 dated the 15th February, 1964.
- (iv) The Roller Mills Wheat Products (Price Control) Order, 1964 published in Notification

Shri Nath Pai (Rajapur): Sir, on a point of information. A letter was just sent for guidance to the Speaker, signed by the leaders of all the Opposition groups. We are not sure what was the exact state of affairs with regard to the Adjournment Motion because it was just a lot of confusion prevailing and I would like to raise some points, with your permission, regarding that motion, because the Speaker has left in a hurry. (*Interruption*).

Mr. Deputy-Speaker: The Speaker has not given permission.

Shri Nath Pai: Once you are in the seat, it is your discretion.

Mr. Deputy-Speaker: Please meet the Speaker.

Shri Nath Pai: May I humbly point out that when you are in the Chair, you have got all those powers? (*Interruption*).

Mr. Deputy-Speaker: He has not allowed it.

Shri Nath Pai: What is your reaction?

Mr. Deputy-Speaker: Please discuss with him or with me afterwards.